CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 7/TT/2023

Subject Petition for determination of transmission tariff for the 2019-

24 tariff period for two no. of assets under POWERGRID

works Associated with Additional 400 kV feed to Goa.

Date of Hearing 30.10.2023

Coram Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Petitioner Power Grid Corporation of India Limited

Respondents Madhya Pradesh Power Management Company Limited and

20 Others

Parties Present Shri Zafrul Hasan, PGCIL

Shri Mohd. Mohsin, PGCIL Shri Pankaj Sharma, PGCIL

Shri Gaurav Dudeja, Advocate, GTTPL Shri Dhruval Singh, Advocate, GTTPL

Record of Proceedings

The present petition has been filed by PGCIL for the determination of transmission tariff from COD to 31.3.2024 in respect of Asset-A: 2 Nos. 400 kV Line Bays at 400 kV at Mapusa Sub-station (for termination of Xeldem-Mapusa 400 kV D/C (Quad) Line, (Line under TBCB) and Asset-B: 1x80 MVAR, 420 kV fixed line reactor along with 500 Ohms NGR and its auxiliaries at Narendra (New) (Kudgi-GIS) Sub-station [for Narendra (New)-Xeldem 400 kV Quad line formed after LILO of one circuit of Narendra (Existing)-Narendra (New) 400 kV D/C quad line at Xeldem] under Powergrid works associated with additional 400 kV feed to Goa.

- 2. The representative of the Petitioner submitted that the matter was heard on 27.9.2023, and the Commission directed the parties to complete the pleadings. He submitted that the reply was filed by GTTPL only yesterday and therefore sought one week to file its rejoinder.
- 3. The learned counsel for GTTPL submitted that there was a delay in filing its reply because the copy of the petition was received only on 10.10.2023.
- 4. The Commission directed the Petitioner to submit its rejoinder by 15.11.2023 and observed that no further extension of time would be granted.



5. The Petition shall be listed for a final hearing on 15.12.2023.

By order of the Commission

sd/-

(V. Sreenivas) Joint Chief (Law)